

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 633/JPR/2022
IA No. 30/JPR/2023
IA No. 234/JPR/2024
CP No. (IB)- 20/10/JPR/2022
Under Section 10 of IBC, 2016

In the matter of:

M/s Balaji Lifestyle Technologies Pvt Ltd.

...Corporate Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Liquidator : Danish Akhtar, Adv.
For the Respondent : Umang Gupta, Adv.

ORDER

Heard Mr. Danish Akhtar, Adv. appearing on behalf of the Petitioner. Mr. Umang Gupta, Adv. appearing on behalf of the Respondent.

IA No. 633/JPR/2022

Pleadings are complete in this IA. list the IA on 10.06.2024.

IA No. 30/JPR/2023

Heard Mr. Danish Akhtar, Adv. appearing on behalf of the Liquidator. On previous date of hearing, counsel for the Liquidator sought time to file rejoinder. It is stated by learned counsel for the Liquidator that due to technical defect, he is unable to file rejoinder electronically. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel. List the IA on 10.06.2024.

IA No. 234/JPR/2024

sd/-

sd/-

This is the 5th progress report of the Corporate Debtor M/s Balaji Lifestyle Technologies Pvt. Ltd. This IA is taken on record subject to just exceptions. IA No. 234/JPR/2024 stands disposed of accordingly.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 06, 2024